FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SANCHETI BUILDTECH PRIVATE LIMITED OPERATING IN (Retail and Realestate)

AT
13, HARI SEWA MARG, BHILWARA, Rajasthan, India - 311001.

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Sancheti Buildtech Private Limited PAN : AACCN5776F CIN : U50103RJ1994PTC009165
2.	Address of the registered office	13, HARI SEWA MARG, BHILWARA, Rajasthan, India - 311001.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	In and around Bhilwara District, Rajasthan
5.	Installed capacity of main products/ services	Not Available
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	Not Available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Available detail can be sought by email at cirp.sancheti@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria is mentioned in the Detailed Expression of Interest and can be obtained from RP through the following Email ID cirp.sancheti@gmail.com
10.	Last date for receipt of expression of interest	30-09-2024 (Monday)

11.	Date of issue of provisional list of prospective resolution applicants	10-10-2024 (Thursday)
12.	Last date for submission of objections to provisional list	15-10-2024 (Tuesday)
13.	Date of issue of final list of prospective resolution applicants	25-10-2024 (Friday)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30-10-2024 (Wednesday)
15.	Last date for submission of resolution plans	29-11-2024 (Friday)
16.	Process email id to submit Expression of Interest	cirp.sancheti@gmail.com

Rishabh Chand Lodha
IBBI/IPA-001/IP-P01075/2017-18/11766
E-5, Shraman Basant Vihar, Gandhi Nagar ,Bhilwara,Rajasthan ,311001
For Sancheti Buildtech Private Limited

Date : 14.09.2024
Place : Bhilwara

SALUTE THE SOLDIER

SI/EXE BIRENDRA KUMAR SINGH
CISF UNIT HPCL VIZAG
14-09-1997

CISF proudly remembers the supreme sacrifice of this brave-heart. On this day, he laid down his life at the altar of duty while saving the lives of his colleagues and employees of HPCL Vizag when explosion in LPG Pipeline occurred. His courage and bravery would remain an abiding source of inspiration for the force. The force will remain eternally indebted to him for his noble deed.

14 September 1989

10 Battalion of CRPF was stationed in Punjab as part of a broader deployment to counter terrorist activities in the region. On 14 September 1989, during an antiterrorist operation, the unit was ambushed by militants. In the ensuing encounter, Head Constable Pritam Singh was struck by a bullet and martyred.

Shaheed Head Constable Pritam Singh
10 Bn
21-1-1941 To 14-9-1989

14 September 1995

Shaheed NK / GD Krishna Mohan Jha
113 Bn
12-6-1958 To 14-9-1995

Shaheed LNK / GD Jagdish Singh
113 Bn
8-3-1961 To 14-9-1995

Shaheed CT / GD C. H. Rameshwar Rao
113 Bn
20-5-1972 To 14-9-1995

On 14 September 1995, troops of 113 Battalion of CRPF were conducting a roadopening patrol in Tripura when they were ambushed by insurgents at a bend on Ompi-Amarpur Road. The insurgents, well-positioned and heavily fortified, opened indiscriminate fire. Despite their disadvantageous positions, the troops took cover behind trees and counterattacked, driving the insurgents away. In the process, Shaheed Nk Krishna Mohan Jha, Shaheed L/Nk Jagdish Singh, and Shaheed CT/GD C. H. Rameshwar Rao, who led the assault, sustained severe injuries but continued to engage the enemy until they were dislodged. Their bravery and sacrifice remain a point of pride for the Force.

SMFG INDIA CREDIT COMPANY LIMITED

(Formerly Fullerton India Credit Company Limited)
Corporate Office: 10th Floor, Office No. 101,102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the authorized officer of **SMFG INDIA CREDIT COMPANY LIMITED (formerly Fullerton India Credit Company Limited) (SMFG India Credit)** under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

Name of the Borrower(s)	Demand Notice Date and Amount
1. SUNIL SHARMA, 2. RENU SHARMA	05th September, 2024 Rs. 26,39,868/- [Rupees Twenty Six Lakhs Thirty Nine Thousand Eight Hundred Sixty Eight Only] As on 03rd September, 2024

Description of Immovable Property Mortgaged

OWNER OF THE PROPERTY – MRS.RENU SHARMA W/O MR.SUNIL SHARMA. PROPERTY DESCRIPTION: PLOT NO. 242, AREA 122.2 SQ. YD., I.I.E. 102.17 SQUARE METERS, SCHEME PRIYA VIHAR, AT GOVINDPURA, KALWAD ROAD, NIWARU LINK ROAD, JAIPUR RAJASTHAN, BOUNDARIES- EAST-PLOT NO. 265, WEST-30 FEET WIDE GOVERNMENT ROAD, NORTH-PLOT NO. 243, SOUTH-PLOT NO. 241.

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that SMFG India Credit is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s).

In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, SMFG India Credit shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. SMFG India Credit is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), SMFG India Credit also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the SMFG India Credit. This remedy is in addition and independent of all the other remedies available to SMFG India Credit under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of SMFG India Credit and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place: Jaipur/ Rajasthan
Date: 14-September-2024

Sdl- Authorised Officer,
SMFG INDIA CREDIT COMPANY LIMITED
(formerly Fullerton India Credit Company Limited)

DMI HOUSING FINANCE PRIVATE LIMITED

DMI HOUSING FINANCE
Registered Office: Express Building, 3rd Floor, 9-10, Bahadur Shah Zafar Marg, New Delhi-110002 T: +91 11 41204444 F: +91 11 41204000
dmi@dmihousingfinance.in U65923DL2011PTC216373

[See rule-8(1)] POSSESSION NOTICE (for Immovable property)

Whereas, The undersigned being the authorized officer of the **DMI Housing Finance Private Limited** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act], 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a **demand notice dated 20-Jun-24** calling upon the borrower **UDHAM SINGH S/O SARJEET SINGH AND PINKI JAKHD W/O UDHAM SINGH, SARJEET SINGH S/O MUKHRAM, KAMLA DEVI W/O SARJEET SINGH (Co-Borrower)** to repay the amount mentioned in the notice being **Rs.2225568/- (Rupees Twenty Two Lacs Twenty Five Thousand Five Hundred Sixty Eight Only)** as on 10-Jun-24 within 60 days from the date of receipt of the said notice.

The Borrower(s)/Co-borrower(s)/Mortgagor(s)/Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/Coborrower(s)/Mortgagor(s)/Guarantor(s) and the public in general that the undersigned has taken the possession of the property described herein below in exercise of powers conferred on him/ her under Sub Section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **10th day of September of the year 2024**.

The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the DMI Housing Finance Private Limited for an amount being **Rs. 2225568/- (Rupees Twenty Two Lacs Twenty Five Thousand Five Hundred Sixty Eight Only) as on 10-Jun-24** together with further interest thereon at the contractual rate of interest till the date of payment & expenses thereon.

The Borrower(s)/Co-Borrower(s)/ Mortgagor(s)/ Guarantor(s)'s attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the property consisting of BUILD UP RESIDENTIAL KHASRA NO. 115, GRAM KALI-PAHARI, TEHSIL MUNDAWAR, DISTT. ALWAR, RAJASTHAN 301401

Date: 13-09-2024 Place: Alwar, Rajasthan

Sd/- Authorized Officer
DMI Housing Finance Private Limited

कार्यालय ग्राम पंचायत किथूर पंचायत समिति किशनगढ़ बास (खैरथल- तिजारा)

निविदा सूचना संख्या 41 / 2024-2025

क्र.स. 104 / 12-09-2024

ग्राम पंचायत किथूर में FFC/SFC योजनान्तर्गत PS/GP मद में स्वीकृत विभिन्न कार्यो के लिए PRA 1996 के नियम 181 के तहत उपयुक्त श्रेणी के पंजीकृत संवेदकों से निर्धारित प्रपत्र में निविदा आमंत्रित की जाती है जिसके नियम व शर्तों का विवरण SPPP पोर्टल पर उपलब्ध है

* NIB Code : ZAL2425A0593
* NIB Refrence No. : 104
* UBN Code : ZAL2425WSOB00961 & ZAL2425WSOB00962

ग्राम विकास अधिकारी
ग्राम पंचायत किथूर

सरपंच
ग्राम पंचायत किथूर

HERO FINCORP LIMITED

Hero FINCORP
CIN: U74899DL1991PLC046774
Regd Office: 34, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057
Email: litigation@herofincorp.com | Fax: 011-49487150
Tel: 011-49487150 | Website: www.herofincorp.com

NOTICE FOR REMOVAL OF GOODS-CUM-SALE NOTICE

Through this Notice, The Authorized officer of Hero Fincorp Ltd ("Secured Creditor") hereby informs **M/s RKB Maxima Heart Institute & Research Centre** (Borrower), **Mr. Pankaj Bohra (Guarantor)**, **Ms. Ritu Bohra (Guarantor)** at the time of taking actual physical possession of the property being **"Commercial Plot No. 37 &38, Subhash Nagar Commercial Scheme, Subhash Nagar, Jaipur, Rajasthan – 302016" and Hypothecated Machineries"** on 09.02.2024, In exercise of the power of conferred by Rules 8 of Security Interest (Enforcement) Rules, 2002, certain movable goods belonging (apart from Hypothecated Machineries) to the Borrower/Co-Borrowers were lying inside the said premises, An inventory as per Rules was prepared by the Authorized Officer of the Secured Creditor at the time of taking possession & sealing of the said property.

The Authorized Officer of the Secured Creditor vide notice dated 02.09.2024 requested the above-named Borrower/Co-Borrowers for removal of goods lying in the property. However, the said Borrower/Co-Borrowers have failed to remove the said goods from the Property, through this publication, we call upon the above-named Borrowers to remove the goods lying in the said property, within 7 days from the date of publication of this notice with prior intimation to our Authorized Officer Mr. Kailash Saini at Mob: 9351546719.

In case Borrower/Co-Borrowers fails to remove the goods within 7 days from the date of publication, the same shall be removed from the said property and disposed of separately in accordance with Securitization Act & Rules 2002 and other applicable laws. Please treat this as the final notice, no separate Notice/Publication shall be done further in this regard

The present notice is being issued without prejudice to any rights, contentions or remedies which may have accrued or may in future, accrue to HFCL. The Secured Creditors will not be responsible for the fate of the said goods.

Place: 13.09.2024
Date: Jaipur

Authorized Officer
Hero FinCorp Limited

TATA CAPITAL LIMITED

TATA
CIN NO. U65990MH1991PLC060670
11TH FLOOR, TOWER A, PENINSULA BUSINESS PARK, GANPATRAO KADAM MARG, LOWER PAREL, MUMBAI 400013

PUBLIC NOTICE – TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET

[APPENDIX IV-A] [See Proviso to Rule 8(6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Asset under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **physical possession** of which has been taken by the Authorised Officer of Tata Capital Limited (Transferee of Tata Capital Financial Services Ltd.), Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" basis on 21st October, 2024 for recovery of **Rs. 5,09,33,128.72/- (Rupees Five Crores Nine Lakhs Thirty Three Thousand One Hundred Twenty Eight and Seventy Two Paisa Only) as on 01st October, 2023** together with further interest, costs, charges, etc. from 02nd October, 2023, till realization due to the Tata Capital Limited from **M/s Hindustan Engg Co. Bhilwara** (Borrower/Hypothecator), **Mr. Sajjan Kumar Lohia** (Guarantor /Mortgagor), **Mr. Govind Ram Lohia** (Guarantor), and **Mr. Rajesh Kumar Lohia** (Guarantor). The reserve price will be **Rs. 2,71,00,000/- (Rupees Two Crores Seventy One Lakhs Only)** and the earnest money deposit will be **Rs. 27,10,000/- (Rs. Twenty Seven Lakhs Ten Thousand Only).**

Details of the Secured asset with known encumbrances, if any	
Survey/Door/Patta/Khata No.	P.No. D-41
Plot No./Flat No.	P.No. D-41
Measurement/Extent of Property	299 Sq. Yds.
Location/Landmarks/name of area/Mohalla	Shastri Nagar, Prasar Scheme, Bhilwara
City/District	Bhilwara
Boundaries :	
East by	P.No. D-40
West by	P.No. D-42
South by	Road
North by	P.No. D-28, 29 & 30

For detailed terms and conditions of the sale, please refer to the link provided https://bit.ly/3ZkWdCA in Secured Creditor's website i.e., www.tatacapital.com.

Date: 13/09/2024
Place: Bhilwara

Authorised Officer
Tata Capital Ltd.

E-AUCTION SALE NOTICE UNDER SARFAESI ACT, 2002

HDB FINANCIAL SERVICES
From the trusted family of HDFC Bank

REGISTERED OFFICE: RADHIKA, 2ND FLOOR, LAW GARDEN ROAD, NAVRANGPURA, AHMEDABAD-380009
BRANCH OFFICE: HDB FINANCIAL SERVICES LIMITED, E-145, Ramesh Marg, Opp Sardar Patel Marg, C-Scheme, Jaipur, Rajasthan-302001

The Undersigned As Authorized Officer Of Hdb Financial Services Limited Has Taken Over Possession Of The Following Property Pursuant To The Notice Issued U/s 13(2) Of The Securitisation And Reconstruction Of The Financial Assets And Enforcement Of Security Interest Act 2002 In The Following Loan Accounts With A Right To Sell The Same On "as Is Where Is Basis" And "as Is What Is Basis" For Realization Of Company's Dues.

1. BORROWER/S & GUARANTOR/S NAME & ADDRESS 2. TOTAL DUE+ INTEREST FROM	DESCRIPTION OF THE PROPERTY	1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY	1. Reserve Price 2. Emd Of The Property
Maniksha Traders, Shop No 3 Maniksha Traders Surajpole, Anaj Mandi Surajpole Gate Jaipur-302002 Also Is At : Plot No 01 Situated At Khasra No 80 83 84 And 86, Scheme Bharti Colony Shivaji Nagar Bhrampuri Jaipur-302001 Mulchand B Plot No 01 Bhartia Colony Brahampuri, Jaipur-302001 Hemant B Plot No 01 Bhartia Colony Brahampuri Jaipur-302001 Veeru Mal Dhirwani P No 01 Bhartia Colony B Rahampuri, Jaipur-302001 Priya Dhirwani Plot No 01 Bhartia Colony, Brahampuri Jaipur-302001 Laxmi B P No 1 Bhartia Colony Brahampuri, Jaipur-302001 Seema B Plot No 01 Bhartia Colony Brahampuri, Jaipur-302001 **Loan Account No. :** 3047551 **Rs. 5,646,219.24 (Rupees Fifty Six Lakhs Forty Six Thousand Two Hundred Nineteen and Paise Twenty Four Only) as of 26-Mar-21** and future contractual interest till actual realization together with incidental expenses, cost and charges etc	SCHEDULE OF THE SECURITIES I All the piece and parcel of the property bearing - Plot No 1 & Shop No 1, Situated At Khasra No 80,83,84 & 86 Bharti Colony, Shivaji Nagar, Bhramouri Jaipur Rajasthan 302001 ,measuring area 180 Sq. Yrd Registered sale deed executed by Mrs. Maya devi in favour of Mr. Bhugada Mal, In respect of said property I along with Site Plan Document no 1057, Book No -I, Volume no 632at Page no 243to 248 on 20.04.1979. Property Boundaries : North : HOUSE RAMDULARI , South : PLOT-2 &S NO 2, East : Road, West : ROAD **SCHEDULE OF THE SECURITIES II** - All the piece and parcel of the property bearing - Plot No 1 & Shop No 1, Situated At Khasra No 80,83,84 & 86 Bharti Colony, Shivaji Nagar, Bhramouri Jaipur Rajasthan 302001 ,measuring area 26.66 Sq. Yrd Registered sale deed executed by Mr. Shankar Lal in favour of Mr. Bhugada Mal, In respect of said property II along with Site Plan Document no 3052 , Book No -I, Volume no 789 at Page no 207 to 208 on 19.12.1984	1) E-AUCTION DATE: 30.09.2024 – 10 :30 AM to 5.PM WITH UNLIMITED EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD WITH KYC 27.09.2024 – TILL 5 PM 3) DATE OF INSPECTION: BETWEEN 25.09.2024 – 12:00 PM TO 4:00 PM IST	Reserve Price (IN INR): Rs.8356743/- (Rupees Eighty Three Lac Fifty Six Thousand Seven Hundred Forty Three Only) EMD Amount(IN INR) : Rs. 835675/- (Rupees Eight Lac Thirty Five Thousand Six Hundred Seventy Five Only)
T R Gold Bhilwara Seva Sadan Road Suchna Kendra Bhilwara Ho-311001 Also Is At : Plot No 46 Vill Sindhu Nagar Bhilwara Bhilwara Ho-311001. Ishwar Das Soni Near Hemu Kalani School Sindhu Nagar Bhilwara Bhilwara Ho-311001. Ravi Kumar Soni Near Hemu Kalani School Sindhu Nagar Bhilwara Bhilwara Ho-311001. Radha Devi Soni Near Hemu Kalani School Sindhu Nagar Bhilwara Bhilwara Ho-311001. Ramesh Sonppi Near Hemu Kalani School Sindhu Nagar Bhilwara Bhilwara Ho-311001. Loan Account No. 5148062 **Rs. 10,981,130.17 (Rupees One Crore Nine Lakhs Eighty One Thousand One Hundred Thirty and Paise Seventeen Only) as of 15-June-2021** and future contractual interest till actual realization together with incidental expenses, cost and charges etc:	All that piece and parcel of the Property Residential PLOT NO:- 46, SITUATED AT Village- Sindhu Nagar, Bhilwara HO-311001 Rajasthan- 311001 PROPERTY ADMEASURING 120 SQ. YARDS. Property Boundaries : North : Plot no. 45, South : Road, East : Land Of Handelal, West : Land Shree & Shrimari Sinhal Part Of Plot No.46 Share Of 1/3.	1) E-AUCTION DATE: 30.09.2024 – 10 :30 AM to 5.PM WITH UNLIMITED EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD WITH KYC 27.09.2024 – TILL 5 PM 3) DATE OF INSPECTION: BETWEEN 25.09.2024 – 12:00 PM TO 4:00 PM IST	Reserve Price (IN INR): Rs.8515478/-(Rupess Eighty Five Lac Fifteen Thousand Four Hundred Seventy Eight Only) EMD Amount(IN INR) : Rs. 851548/- (Rupees Eight Lac Fifty One Thousand Five Hundred Forty Eight Only)
Subhlaxmi Bakery And Fast Food Rawat Plaza Chomu Jaipur Chomu-303702 Rajasthan Subhlaxmi Bakery And Fast Food Shop No B-7 Ground Floor Chomu District Jaipur Chomu-303702 Subhlaxmi Bakery And Fast Food Shop No 8 First Floor Chomu District Jaipur Chomu-303702 Madhu Vijay Jain Mandir Ke Pass Naya Bazar Chomu Jaipur Tripolia Chomu Chomu-303702 Rajasthan Vikas Babu Vijay Jain Mandir Ke Pass Naya Bazar Chomu Jaipur Tripolia Chomu Chomu-303702 Rajasthan **Loan Account No. 8379893 Rs.3543738.81 (in words Rupees Thirty Five Lakhs Forty Three Thousand Seven Hundred Thirty Eight and Paisa Eighty One only)** as on **15-06-2021** and future contractual interest till actual realization together with incidental expenses, cost and charges etc:	**Property No 1** : All The Piece and Parcel of Property - Shop No. 8, First Floor, Chomu District, Jaipur Rajasthan 303702 . Property Boundaries : North : Shop No.7, South : Other Property, East : Comman Passage/Rasta, West : Mohalla Rasta Mino Ka. **Property No 2** : All the Piece and Parcel of Property -Shop No B-7, Ground Floor, Chomu District Jaipur Rajasthan 303702 admesuring 12.11 Sqmtr. Property Boundaries : North : Shop N. 6-B, South : Other Property, East : Comon Passage/Rasta-8.1 Feet wide, West : Rasta Mohalla Meno Ka.	1) E-AUCTION DATE: 30.09.2024 – 10 :30 AM to 5.PM WITH UNLIMITED EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD WITH KYC 27.09.2024 – TILL 5 PM 3) DATE OF INSPECTION: BETWEEN 25.09.2024 – 12:00 PM TO 4:00 PM IST	Reserve Price (IN INR): Rs 895774/- (Rupees Eight Lac Ninety Five Thousand Seven Hundred Seventy Four Three only) EMD Amount(IN INR) : Rs 89577/- (Rupees Eighty Nine Thousand Five Hundred Seventy Seven Only) Reserve Price (IN INR): Rs: 1809262/- (Rupess Eighteen Lac Nine Thousand Two Hundred Sixty Two Only) EMD Amount(IN INR) : Rs 180926 /- (Rupees One Lac Eighty Thousand Nine Hundred Twenty Six Only)
Ms Triveni Enterprises Bhairav Marg C-31 Lakshminarayanpuri Hida Ki Mori Ward No 56 Jaipur-302003. Rajsthan Also At :- Plot No C-31 Shree Ram Colony Vyas Marg Laxmi Narayan Puri Hida Ki Mori Jaipur-302002. Jai Prakash Aggarwal C-31 Laxminarayan Puri Bhairav Marg Near Hanuman Mandir Surajpol Gale Ramgan Bazar Jaipur302003 Rajasthan. Vimal Kumar Gupta C-31 Laxminarayan Puri Bhairav Marg Near Hanuman Mandir Surajpol Gate Ramgan Bazar Jaipur302003 Rajasthan. Manish Aggarwal C-31 Laxminarayan Puri Bhairav Marg Near Hanuman Mandir Surajpol Gate Ramgan Bazar Jaipur302003 Rajasthan. Jyoti H C-31 Laxminarayan Puri Bhairav Marg Near Hanuman Mandir Surajpol Gate Ramgan Bazar Jaipur302003 Rajasthan Narottam Lal Agarwal,(through His Legal Heir) Smt Manju Devi W/o Late Shri Narottem Lal Agarwal (legal Representative) C-31 Laxminarayan Puri Bhairav Marg Near Hanuman Mandir Surajpol Gate Ramgan Bazar Jaipur302003, Manish Aggarwal S/o Late Shri Narottem Lal Agarwal (legal Representative) C-31 Laxminarayan Puri Bhairav Marg Near Hanuman Mandir Surajpol Gate Ramgan Bazar Jaipur302003, Rohit Agarwal S/o Late Shri Narottem Lal Agarwal (Legal Representative) C-31 Laxminarayan Puri Bhairav Marg Near Hanuman Mandir Surajpol Gate Ramgan Bazar Jaipur302003,nisha Agarwal W/o Shri Vijendra Agarwal (legal Representative) C-31 Laxminarayan Puri Bhairav Marg Near Hanuman Mandir Surajpol Gate Ramgan Bazar Jaipur302003,vimal Kumar Gupta 147 Street No -3 Rishi Galav, Nagar Galta Gate Jaipur - 302003, Rajasthan, Jai Prakash Agarwal Plot No-52 Mahadev Nagar Niwaru Road Jhotwara Jaipur 302012 Rajasthan **Loan Account No. 14953282/9908751 Rs. 6358543.61 (Rupees Sixty Three Lakhs Fifty Eight Thousand Five Hundred Forty Three and Paise Sixty One Only) as of 28.07.2023** and future contractual interest till actual realization together with incidental expenses, cost and charges etc:	All the piece and parcel of the property Bearing Plot No. C-31, Situated at Shree ram Colony, Vyas Marg, Laxmi Narayan Puri, Hida Ki Mori Jaipur (Rajasthan) admeasuring 171.67 (Registered Sale Deed executed by Mr. Babu Lal in favour of Mr. Norottam Lal Agarwal, in respect of the 1/3 undivided share of the Said Property. Document No.-3577, Book No.-I, Volume No.-104 at Page No.- 189 on 16/12/1995.) (Registered Sale Deed executed by Mr. Babu Lal in favour of Mr. Jai Prakash Agarwal, in respect of the 1/3 undivided share of the Said Property. Document No.- 3576, Book No.-I, Volume No.-104 at Page No.-188 on 16/12/1995)(Registered Sale Deed executed by Mr. Babu Lal in favour of Mr. Vimal Kumar, in respect of the 1/3 undivided share of the Said Property. Document No.- 3575, Book No.-I, Volume No.-104 at Page No.-187 on 16/12/1995) Property Bounded as under :- East- P.NO.C-30, West-Road 20' Wide, North- Rasta 10' Wide , South-Rasta 15' Wide.	1) E-Auction Date: 30.09.2024 – 10 .30 Am To 5.pm With Unlimited Extension Of 5 Minutes 2) Last Date Of Submission Of Emd With Kyc 27.09.2024 – Till 5 Pm 3) Date Of Inspection: Between 25.09.2024 – 12:00 Pm To 4:00 Pm Ist	Reserve Price (IN INR): Rs.7300133/-(Rupess Seventy Three Lac One Hundred Thirty Three Only) EMD Amount(IN INR) : Rs.730013/-(Rupees Seventy Three Lac Thirteen Only)

The intending bidders are advised to visit the Branch and the properties put up on Auction, and obtain necessary information regarding charges, encumbrances. The purchaser shall make his own enquiry and ascertain the additional charges, encumbrances and any third party interests and satisfy himself/herself/itself in all aspects thereto. All statutory dues like property taxes, electricity dues and any other dues, if any, attached to the property should be ascertained and paid by the successful bidder(s)/prospective purchaser(s). The bidder(s)/prospective purchaser(s) are requested, in their own interest, to satisfy himself/herself/itself with regard to the above and the other relevant details pertaining to the above mentioned property/Properties, before submitting the bids.

Terms & Conditions of Online Tender/Auction :- (1) The auction sale shall be "online e-auction" bidding through website https://www.bankeauctions.com/ on the dates as mentioned in the table above with Unlimited Extension of 5 Minutes. **(2)** The interested bidders shall submit their EMD through Web Portal: https://www.bankeauctions.com/ (the user ID & Password can be obtained free of cost by registering name with https://www.bankeauctions.com/) through Login ID & Password. The EMD shall be payable through NEFT in the account mentioned above.After Registration (One Time) by the bidder in the Web Portal, the intending bidder/ purchaser is required to get the copies of the following documents uploaded in the Web Portal before the Last Date & Time of submission of the Bid Documents viz. i) Copy of the NEFT/RTGS Challan or Demand Draft; ii) Copy of PAN Card; iii) Proof of Identification/ Address Proof (KYC) viz. self-attested copy of Voter ID Card/ Driving License/ Passport etc.; without which the Bid is liable to be rejected. UPLOADING SCANNED COPY OF ANNEXURE-II & III (can be downloaded from the Web Portal: https//www.bankeauctions.com) **AFTER DULY FILLED UP & SIGNING IS ALSO REQUIRED.** The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid Documents, Training/ Demonstration on Online Inter-se Bidding etc., may contact M/s. C1 India Pvt Ltd, Plot No. 68 ,3rd Floor, Sector-44, Gurgaon- 122003, Haryana, E-mail ID :Vinod Chauhan/ delhi@c1india.com 9813887931 and for any property related query may contact Authorised Officer: MR. Vikas Anand; Mobile No: 9711010384, e-mail ID : vikas.anand@hdbfs.com, and MR. Vishal Ritpurkar; Mobile No: 9833671006, e-mail ID: vishal.ritpurkar@hdbfs.com during the working hours from Monday to Saturday.**3.** The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of Demand Draft/PAY ORDER drawn on any nationalized or scheduled Commercial Bank in favor of " **HDB FINANCIAL SERVICES LIMITED" payable AT PAR/New Delhi or NEFT/RTGS in the account of "HDBFS GENERAL COLLNS"; Account No 00210310002748; IFSC Code-HDFC0000021; MICR CODE: MICR500240002; Branch: LAKDIKAPUL, HYDERABAD;** on or before date and time mentioned above (Please refer to the details mentioned in table above) and register their name at https://www.bankeauctions.com/ and get user ID and password free of cost and get training on e-Auction from the service provider. After their Registration on the web-site, the intending purchaser/bidder is required to get the copies of the following documents uploaded {1. Copy of the NEFT/RTGS challan/DD copy/ Pay order; 2.Copy of PAN card and 3.Copy of proof of address (Passport, Driving License, Voter's I-Card or Aadhar Card, Ration Card, Electricity Bill, Telephone Bill, Registered Leave License Agreement)} on the website before or by the last date of submission of the EMD(s) as mentioned in the table above and also submit hardcopy thereof at the Branch mentioned hereinabove. **(4)** Bid must be accompanied with EMD (Equivalent to 10% of the Reserve Price) by way of Demand Draft/ Pay order in favour of " HDB FINANCIAL SERVICES LIMITED" payable AT PAR/ New Delhi or NEFT/RTGS in the account of **"HDBFS GENERAL COLLNS"; Account No 00210310002748; IFSC Code-HDFC0000021; MICR CODE: MICR500240002; Branch; LAKDIKAPUL, HYDERABAD;** on or before date and time mentioned above. **(5)** Bids that are not filled up or Bids received beyond last date will be considered as invalid Bid and shall be summarily rejected. No interest shall be paid on the EMD. Once the bid is submitted by the Bidder, same cannot be withdrawn. If the bidder does not participate in the bid process, EMD deposited by the Bidder shall be forfeited without further recourse. However, EMD deposited by the unsuccessful bidder shall be refunded without interest. **(6)** The bid price to be submitted shall be above the Reserve Price alongwith increment value of Rs.10,000/- (Rupees Ten Thousand only) and the bidder shall further improve their offer in multiple of Rs. 10,000/- (Rupees Ten Thousand only). The property shall not be sold below the Reserve Price set by the Authorised Officer. **(7)** The successful bidder is required to deposit 25% of the sale price (inclusive of EMD) immediately but not later than next working day by Demand Draft drawn in favour of of " **HDB FINANCIAL SERVICES LIMITED" payable AT PAR/ NEW DELHI or NEFT/RTGS in the account of "HDBFS GENERAL COLLNS"; Account No 00210310002748; IFSC Code- HDFC0000021; MICR CODE: MICR500240002; Branch: LAKDIKAPUL, HYDERABAD** and the balance amount of sale price shall be paid by the successful bidder within 15 days from the date of confirmation of sale by the Company. The EMD as well as Sale Price paid by the interested bidders shall carry no interest. The deposit of EMD or 10% of sale price, whatever may be the case shall be forfeited by the Company, if the successful bidder fails to adhere to terms of sale or commits any default. **(8)** On compliance of terms of Sale, Authorised officer shall issue "Sale Certificate" in favour of highest bidder. All the expenses related to stamp duty, registration charges, conveyance, TDS etc. to be borne by the purchaser. **(9)** Company does not take any responsibility to procure permission / NOC from any authority or under any other law in force in respect of property offered or any other dues i.e. outstanding water/electricity dues, property tax or other charges, if any.

(10) The successful bidder shall bear all expenses including pending dues of any Development Authority, if any/ taxes/ utility bills etc. to the Municipal Corporation or any other authority/ agency and fees payable for stamp duty /registration fees etc. for registration of the Sale Certificate. **(11)** The Authorised Officer reserves the absolute right and discretion to accept or reject any or all the offers/bids or adjourn/cancel the sale without assigning any reason or modify any terms of sale without any prior notice. The immovable property shall be sold to the highest bidder. However, the Authorised Officer reserves the absolute discretion to allow inter-se bidding, if deemed necessary. **(12)** To the best of its knowledge and information, the Company is not aware of any encumbrances on the property to be sold except of the Company. However, interested bidders should make their own assessment of the property to their satisfaction. The Company does not in any way guarantee or makes any representation with regard to the fitness/title of the aforesaid property. For any other information, the Authorised Officer shall not be held responsible for any charge, lien, encumbrances, property tax or any other dues to the Government or anybody in respect of the aforesaid property. **(13)** Further interest will be charged as applicable, as per the loan documents on the amount outstanding in the notice and incidental expenses, costs, etc. is due and payable till its actual realization. **(14)** The notice is hereby given to the Borrower(s) / Mortgagor(s) to remain present personally at the time of sale and they can bring the intending buyer/purchasers for purchasing the immoveable property as described hereinabove, as per the particulars of the Terms and conditions of sale. **(15)** Online E-auction participation is mandatory in the auction process by making application in prescribed format which is available along-with the offer/tender document on the website. Bidders are advised to go through the website https://www.bankeauctions.com/ for detailed terms and conditions of auction sale before submitting their bids and taking part in e-auction sale proceedings. Online bidding will take place at web-site of organization as mentioned hereinabove, and shall be subject to the terms and conditions contained in the tender document. The Tender Document and detailed Terms and Conditions for the Auction may be downloaded from the website https://www.bankeauctions.com/ or the same may also be collected from the concerned Branch office of HDB Financial Services Limited. A copy of the Bid form along with the enclosure submitted online (also mentioning UTR Number) shall be handed over to Mr. Vikas Anand Mob. No. 9711010384; at **HDB FINANCIAL SERVICES LIMITED**, ADDRESS- :, Khasra no. 47, 2nd Floor, Opposite Dussehra Ground, Vikaspuri, New Delhi-110018 on or before date and time mentioned above. (Please refer to the details mentioned in table above). **(16)** The property shall be sold on "As is Where is Basis" and "As is What is Basis" condition and the intending bidder should make discreet enquiries as regards encumbrance, charge and statutory outstanding on the property of any authority besides the Company's charges and should satisfy themselves about the title, extent, quality and quantity of the property before submitting their bid. No claim of whatsoever nature regarding the property put for sale, charges and encumbrances over the property or any other matter etc. will be entertained after submission of the online bid and at any stage thereafter. The Company shall not be responsible for anything whatsoever including damages or eviction proceeding, etc. The intending bidder shall indemnify the tenants as well as the Company in this regard. The purchaser shall take necessary action for eviction of tenant / settlement of tenant only in accordance with the Law. The Company presses into service the principle of caveat emptor. **(17)** This publication is also a '15' (Fifteen) days' of notice to the Borrower / Mortgagor / Guarantors of the above said loan account pursuant to rule 6(2), 8(6) and Rule 9 of Security Interest (Enforcement) Rules 2002, to discharge the liability in full and pay the dues as mentioned above alongwith upto date interest and expenses within '15' (Fifteen) days' of from the date of this notice failing which the Secured asset will be sold as per the terms and conditions mentioned above. In case there is any discrepancy between the publications of Sale notice in English and Vernacular newspaper, then in such case the English newspaper will supersede the vernacular newspaper and it shall be considered as the final copy, thus removing the ambiguity. If the borrower/mortgagors pays the amount due to the Company, in full before the date of sale, auction is liable to be stopped.

For further details and queries, contact Authorized Officer, **HDB FINANCIAL SERVICES LIMITED Mr Vikas Anand : 09711010384.**

Place: Jaipur , Date: 14.09.2024

AUTHORISED OFFICER, HDB FINANCIAL SERVICES LIMITED

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SANCHETI BUILDTECH PRIVATE LIMITED OPERATING IN (RETAIL AND REALESTATE)

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	**Sancheti Buildtech Private Limited** PAN: AACCN5776F | CIN: U50103RJ1994PTC009165
2.	Address of the registered office	13, Hari Sewa Marg, Bhilwara, Rajasthan, India - 311001.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	In and around Bhilwara District, Rajasthan
5.	Installed capacity of main products/ services	Not Available
6.	Quantity & value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	Not Available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Available detail can be sought by email at **cirp.sancheti@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Eligibility criteria is mentioned in the Detailed Expression of Interest and can be obtained from RP through the following Email ID **cirp.sancheti@gmail.com**
10.	Last date for receipt of expression of interest	**30-09-2024 (Monday)**
11.	Date of issue of provisional list of prospective resolution applicants	**10-10-2024 (Thursday)**
12.	Last date for submission of objections to provisional list	**15-10-2024 (Tuesday)**
13.	Date of issue of final list of prospective resolution applicants	**25-10-2024 (Friday)**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	**30-10-2024 (Wednesday)**
15.	Last date for submission of resolution plans	**29-11-2024 (Friday)**
16.	Process email id to submit EOI	**cirp.sancheti@gmail.com**

Date : 14.09.2024
Place: Bhilwara

Sd/-
Rishabh Chand Lodha
Regn. No.: IBBI/IPA-001/IP-P01075/2017-18/11766
Address: E-5, Shraman Basant Vihar, Gandhi Nagar, Bhilwara, Rajasthan-311001
For Sancheti Buildtech Private Limited

POSSESSION NOTICE

(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029)** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **17.02.2022** calling upon the Borrower(s) **PRADEEP NAGAR PROPRIETOR CS-IT DESK AND PERARANA** to repay the amount mentioned in the Notice being **Rs. 9,65,968.57 (Rupees Nine Lakhs Sixty Five Thousand Nine Hundred Sixty Eight and Paise Fifty Seven Only)** against Loan Account No. **HHLUDA00468897** as on **14.02.2022** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **12.09.2024.**

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **SAMMAAN CAPITAL LIMITED** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED)** for an amount of **Rs. 9,65,968.57 (Rupees Nine Lakhs Sixty Five Thousand Nine Hundred Sixty Eight and Paise Fifty Seven Only)** as on **14.02.2022** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT NO. LIG 5-703, HAVING SUPER BUILT-UP AREA 735 SQUARE FEET, KHASRA NO. 2815ME, 2816, 2817, 2812ME, 3613/2815, 3624/2818, RAJASV GRAM KALADWAS AASAN, AFFORDABLE HOUSING LLP, UDAIPUR – 313001, RAJASTHAN.

Date : 12.09.2024
Place : UDAIPUR

Sd/-
Authorised Officer
SAMMAAN CAPITAL LIMITED
(FORMERLY KNOWN AS INDIABULLS HOUSING FINANCE LIMITED)

Finova Capital Pvt Ltd

FINOVA CAPITAL

702, Seventh Floor, Unique Aspire, Plot No 13-14 Cosmo Colony, Amrapali Marg, Vaishali Nagar ,Jaipur – 302021, Rajasthan.

APPENDIX-IV-A
[See proviso to rule 8(6)]
Sale notice for sale of immovable properties

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the secured creditor, the physical possession of which has been taken by the Authorised Officer of **Finova Capital Private Limited** Secured Creditor, will be sold on **"As is where is", "As is what is"**, and **"Whatever there is"** for recovery of dues in below mentioned account/s. The details of Borrower/ Co-Borrowers/Mortgagor/Guarantors/Secured Assets/Dues/Reserve Price/Auction Date & Time, EMD and Bid increase amount are mentioned below.

Name of Borrowers/ Guarantors/Mortgagors Loan A/c No.	Amount Dues	Description of Property	Reserve Price	Earnest Money 10%	Date, Place & Time of Auction
Loan A/c No. FIBWHLLONS000005005800, Jitendra Singh S/O Bhanwar Lal Parihar (Borrower), Shita Devi Parihar W/O Bhanwar Lal Parihar (Co-Borrower), Ramesh S/O Ismail (Guarantor)	Rs. 20,17,363/- Upto 20/03/2024 plus interest and expenses thereon until the payment in full.	All that piece and parcel of the immovable Plot No 17 Situated at Khasra No 1669 At Moja Gadi Dhoriyan Bidam Nagar Masuda Road Beawar District Ajmer Raj. Total admeasuring Area is 215 Sq Yards. & owned by Sita Parihar which is having four boundaries : EAST BY : Plot No 19, WEST BY : Road 30 Feet Wide NORTH BY : Plot No 16 SOUTH BY : Plot No 18	Rs. 7,90,560/-	Rs. 79,056/- upto 01/10/ 2024 Bid Increase Amount 25,000/-	Auction Date: 03/10/2024 11.00 AM Auction Place: Shop No 27-B, Second Floor, Shanti Tower, Beawer - 305901 Rajasthan Inspection Date: 30/09/2024
Loan A/c No. FINWLALONS000005001330, Hamid Khan Teli S/O Ghasi Khan Teli (Borrower), Shami Bano W/O Hamid Khan Teli (Co-Borrower), Farukh Khan S/O Hamid Khan Teli (Co-Borrower), Dharmendra Verma S/O Jaynarayan (Guarantor)	Rs. 32,18,214/- Upto 29/01/2024 plus interest and expenses thereon until the payment in full.	All that piece and parcel of the immovable Property situated at Village Jamdoli Tehsil Newai District Tonk. A Residential Plot, Total admeasuring Area is 595.99 Sq Yards. And owned by Hamid Khan Teli which is having four boundaries : East By : Road West By : Other Land North By : Road South By : Other Land	Rs. 9,63,065/-	Rs. 96,306/- upto 03/10/ 2024 Bid Increase Amount 25,000/-	Auction Date: 04/10/2024 11.00 AM Auction Place: Ward No. 25, Rajiv Nagar, Troli Wale Ke Pass, Jamat, Newai Tonk, Rajasthan. Inspection Date: 01/10/2024

Terms & Conditions of tender

1. The person, taking part in the tender, will have to deposit his offer in the tender form provided by the Company, which is to be collected from the **Finova Capital Pvt. Ltd.** during working hours of any working day, super scribing "Tender Offer for Above Mentioned Property" on the sealed envelope along with the DD/pay order of 10% of the reserve price as Earnest Money Deposit (EMD) in favor of **Finova Capital Pvt. Ltd.** payable at the above mentioned office. The sealed envelopes will be opened in the presence of the available interested parties at above mentioned office of **Finova Capital Pvt. Ltd.** The Inter-se bidding, if necessary will also take place among the available bidders. The EMD is refundable if the bid is not successful,
2. The successful bidder will deposit 10% of the bidding amount adjusting the EMD amount as initial deposit immediately after the fall of the hammer towards the purchase of the asset. The successful bidder failing to deposit the said 10% towards initial payment, the entire EMD deposited will be forfeited.
3. Balance amount of the sale price will have to be deposited within 15 days after the confirmation of the sale by the secured creditor; otherwise his initial payment deposited amount will be forfeited.
4. Interested parties who want to know about the procedure and terms & conditions of tender may contact **7014042735** or visit above mentioned branch office during office hours.

Note: - This is also a 15 days notice U/R 8(6) to the Borrowers/Guarantors/Mortgagor of the above said loan accounts about tender inter se bidding sale on the above mentioned date.

Date: 27-06-2024 **Place: Jaipur**

Authorised Officer
Finova Capital Private Limited

आज का सार

रफेल नडाल ने अगले सप्ताह बर्लिन में होने वाले लावेर कप से नाम वापिस ले लिया जिससे यह अस्पष्ट हो गया है कि स्पेन का यह महान टेनिस खिलाड़ी आगे कब खेलेगा। लावेर कप से ही रोजर फेडरर ने 2022 में टेनिस को अलविदा कहा था जिन्होंने युगल में नडाल के साथ खेला था।

बांग्लादेश के खिलाफ टेस्ट के लिये टीम इंडिया ने अभ्यास शुरू किया

बांग्लादेश के खिलाफ पहला टेस्ट 19 सितंबर से खेला जायेगा। यह श्रृंखला विश्व टेस्ट चैम्पियनशिप चक्र का हिस्सा है।

चेन्नई ■ भाषा/डेस्क

एक महीने के ब्रेक के बाद भारतीय टीम ने बांग्लादेश के खिलाफ आगामी दो टेस्ट मैचों की श्रृंखला के लिये अभ्यास शुरू कर दिया है। बांग्लादेश के खिलाफ पहला टेस्ट 19 सितंबर से खेला जायेगा। कप्तान रोहित शर्मा, चैम्पियन बल्लेबाज विराट कोहली समेत पूरी टीम यहां एम ए चिदंबरम स्टेडियम पर एकत्र हुई। नये गेंदबाजी कोच मोर्नी मोर्कल और सहायक कोच अभिषेक नायर भी मौजूद थे।

बीसीसीआई ने पहले दिन के अभ्यास की तस्वीरें साझा करके लिखा, उलटी गिनती शुरू। टीम इंडिया ने रोमांचक घरेलू सत्र के लिये तैयारी शुरू कर दी। तस्वीरों में दिखाया

गया है कि पूरी टीम गंभीर, सहयोगी स्टाफ और कप्तान रोहित की बात ध्यान से सुन रही है। इससे पहले पीली जर्सी पहने रोहित सुरक्षाकर्मियों के घेरे में हवाई अड्डे से बाहर निकले जबकि विराट लंदन से सीधे तड़के यहां पहुंचे हैं। तेज गेंदबाज जसप्रीत बुमराह, बल्लेबाज केएल राहुल, विकेटकीपर बल्लेबाज ऋषभ पंत बृहस्पतिवार को ही यहां पहुंच गए थे।

खिलाड़ी एक महीने से अधिक के ब्रेक के बाद मैदान पर लौटेंगे। अगस्त में श्रीलंका के खिलाफ वनडे श्रृंखला में भारत को पराजय का सामना करना पड़ा था। नये कोच गौतम गंभीर के साथ यह पहली टेस्ट श्रृंखला है। बांग्लादेश ने हाल ही में पाकिस्तान को टेस्ट श्रृंखला में 2-0 से हराया है।

यह श्रृंखला विश्व टेस्ट चैम्पियनशिप चक्र का हिस्सा है। भारत को इसके बाद न्यूजीलैंड से तीन टेस्ट मैचों की श्रृंखला और आस्ट्रेलिया में पांच मैचों की बॉर्डर गावस्कर श्रृंखला खेलनी है। भारत डब्ल्यूटीसी में 68 . 52 प्रतिशत अंक लेकर शीर्ष पर है जबकि आस्ट्रेलिया 62 . 52 प्रतिशत अंक के साथ दूसरे स्थान पर है। बांग्लादेश 45 . 83 प्रतिशत अंक लेकर चौथे स्थान पर है। दूसरा टेस्ट 27 सितंबर से कानपुर में खेला जायेगा।

सार समाचार

क्रैस्टो-कपिला की जोड़ी सेमीफाइनल में

हो ची मिन्ह सिटी, भाषा। भारत की तनीषा क्रैस्टो और ध्रुव कपिला की मिश्रित युगल जोड़ी ने शुक्रवार को यहां पहला गेम गंवाने के बाद शानदार वापसी करके वियतनाम ओपन सुपर 100 बैडमिंटन टूर्नामेंट के सेमीफाइनल में प्रवेश किया। ध्रुव और तनीषा की छठी वरीयता प्राप्त जोड़ी ने 44 मिनट तक चले क्वार्टर फाइनल मैच में सतीश कुमार करुणाकरण और आद्या वरियाथ की हमवतन शीर्ष वरीयता प्राप्त जोड़ी को 14-21, 21-10, 21-14 से हराया। थारुन मन्नेपल्ली का शानदार अभियान हालांकि अंतिम आठ के मुकाबले में समाप्त हो गया। वह पुरुष एकल क्वार्टर फाइनल में जापान के शोगो ओगावा से 13-21, 13-21 से हार गए। क्रैस्टो और कपिला को लय में आने में समय लगा। शुरुआती गेम में सतीश और आद्या हावी रहे। इसके बाद क्रैस्टो और कपिला ने अच्छा खेल दिखाया और दूसरे गेम में आसानी से जीत दर्ज की।

अनवर अली का निलंबन वापस

नई दिल्ली, भाषा। दिल्ली उच्च न्यायालय को शुक्रवार को बताया गया कि अखिल भारतीय फुटबॉल महासंघ (एआईएफएफ) की 'प्लेयर्स स्टेटस कमेटी (पीएससी)' भारत के डिफेंडर अनवर अली को निलंबित करने का अपना आदेश वापस ले लेगी। एआईएफएफ की ओर से पेश वकील ने न्यायमूर्ति संजीव नरूला के समक्ष कहा कि इस मुद्दे पर शनिवार को समिति द्वारा नए सिरे से विचार किया जाएगा और सभी पक्षों को सुनने के बाद 'विस्तृत आदेश' पारित किया जाएगा। अदालत पीएससी के फैसले के खिलाफ अली और उनकी वर्तमान टीम ईस्ट बंगाल और मूल क्लब दिल्ली एफसी की याचिकाओं पर सुनवाई कर रही थी।

अफगानिस्तान-न्यूजीलैंड टेस्ट एक भी गेंद फेंके बगैर रद्द

ग्रेटर नोएडा, भाषा। अफगानिस्तान और न्यूजीलैंड के बीच एकमात्र टेस्ट शुक्रवार को एक भी गेंद फेंके बगैर लगातार बारिश के कारण रद्द हो गया और टेस्ट क्रिकेट के इतिहास में ऐसी स्थिति आठवीं बार आई है। टेस्ट क्रिकेट के इतिहास में सात बार ही ऐसा हुआ है जब एक भी गेंद फेंके बिना मैच रद्द हुआ हो। पिछली बार ऐसा 26 साल पहले 1998 में हुआ था। उस समय भी न्यूजीलैंड टीम ही थी जिसे डुनेडिन में भारत से खेलना था। उसी साल और उसी दिन फैसलाबाद में पाकिस्तान और जिम्बाब्वे का टेस्ट भी घने कोहरे के कारण बिना किसी खेल के रद्द किया गया था। भारत में पहली बार कोई टेस्ट एक भी गेंद फेंके बगैर रद्द हुआ है। पहले दो दिन गीली आउटफील्ड के कारण खेल नहीं हो सका जिससे शहीद विजय सिंह पथिक खेल परिसर की मैच की मेजबानी की क्षमता पर सवाल उठे हैं। बाकी तीन दिन बारिश के कारण खेल रद्द हो गया। शुक्रवार की सुबह पिच का मुआयना किया गया लेकिन अभी भी आउटफील्ड में उन जगहों पर पानी जमा है जो ढकी नहीं हैं।

विराट कोहली ने की लंबी बल्लेबाजी

चेन्नई ■ भाषा/डेस्क

एक महीने के ब्रेक के बाद भारतीय टीम ने बांग्लादेश के खिलाफ आगामी दो टेस्ट मैचों की श्रृंखला के लिये अभ्यास शुरू कर दिया है और पहले अभ्यास सत्र में चैम्पियन बल्लेबाज विराट कोहली ने नेट पर 45 मिनट बिताये जबकि तेज गेंदबाज जसप्रीत बुमराह ने भी जमकर अभ्यास किया। बांग्लादेश के खिलाफ पहला टेस्ट 19 सितंबर से खेला जायेगा।

कप्तान रोहित शर्मा, कोहली समेत पूरी टीम यहां एम ए चिदंबरम स्टेडियम पर एकत्र हुई। नये गेंदबाजी कोच मोर्नी मोर्कल और सहायक कोच अभिषेक नायर भी मौजूद थे। बीसीसीआई ने पहले दिन के अभ्यास की तस्वीरें साझा करके लिखा, उलटी गिनती शुरू। टीम इंडिया ने रोमांचक घरेलू

सत्र के लिये तैयारी शुरू कर दी। तस्वीरों में दिखाया गया है कि पूरी टीम गंभीर, सहयोगी स्टाफ और कप्तान रोहित की बात ध्यान से सुन रही है।

एक स्थानीय सूत्र ने बताया, विराट करीब 45 मिनट वहां था और बुमराह ने भी लगातार गेंदबाजी की। इससे पहले पीली जर्सी पहने रोहित सुरक्षाकर्मियों के घेरे में हवाई अड्डे से बाहर निकले जबकि विराट लंदन से सीधे तड़के यहां पहुंचे हैं। तेज गेंदबाज जसप्रीत बुमराह, बल्लेबाज केएल राहुल, विकेटकीपर बल्लेबाज ऋषभ पंत बृहस्पतिवार को ही यहां पहुंच गए थे।

खिलाड़ी एक महीने से अधिक के ब्रेक के बाद मैदान पर लौटेंगे। अगस्त में श्रीलंका के खिलाफ वनडे श्रृंखला में भारत को पराजय का सामना करना पड़ा था। नये कोच गौतम गंभीर के साथ यह पहली टेस्ट श्रृंखला है। बांग्लादेश ने हाल ही में पाकिस्तान को टेस्ट श्रृंखला में 2-0 से हराया है। यह श्रृंखला विश्व टेस्ट चैम्पियनशिप चक्र का हिस्सा है।

नडाल ने बर्लिन में लावेर कप से नाम वापिस लिया

बर्लिन ■ एपी/डेस्क

रफेल नडाल ने अगले सप्ताह बर्लिन में होने वाले लावेर कप से नाम वापिस ले लिया जिससे यह अस्पष्ट हो गया है कि स्पेन का यह महान टेनिस खिलाड़ी आगे कब खेलेगा। लावेर कप से ही रोजर फेडरर ने 2022 में टेनिस को अलविदा कहा था जिन्होंने युगल में नडाल के साथ खेला था। नडाल ने पेरिस ओलंपिक के बाद से नहीं खेला है।

उन्होंने कहा, मुझे यह बताते हुए निराशा हो रही है कि मैं अगले सप्ताह बर्लिन में लावेर कप नहीं खेल सकूंगा। यह टीम स्पर्धा है और मैं टीम यूरोप का समर्थक हूं। मुझे वही करना है जो टीम के लिये सर्वश्रेष्ठ है और इस समय दूसरे खिलाड़ी हैं जो टीम को जिता सकते हैं।

38 वर्ष के इस खिलाड़ी ने इस बारे में कुछ नहीं कहा कि उनकी फिटनेस कैसी है या वह आगे कब खेलेंगे। बाईस बार के ग्रैंडस्लैम चैम्पियन नडाल ने पिछले महीने अमेरिकी ओपन में भाग नहीं लिया था।

आर्थिकी/कंपनियां

सेंसेक्स, निफ्टी रिकॉर्ड स्तर से फिसले

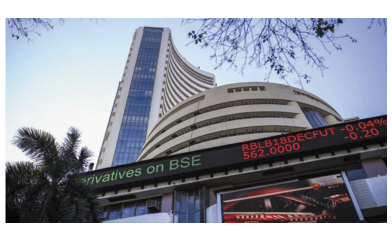
मुंबई ■ भाषा/डेस्क

स्थानीय शेयर बाजारों के एक दिन पहले रिकॉर्ड स्तर पर पहुंचने के बाद शुक्रवार को मुनाफावसूली का असर दिखा और दोनों मानक सूचकांक सेंसेक्स एवं निफ्टी हल्की गिरावट के साथ बंद हुए।

उतार-चढ़ाव से भरे कारोबार में बीएसई का 30 शेयरों पर आधारित सूचकांक सेंसेक्स 71.77 अंक यानी 0.09 प्रतिशत गिरकर 82,890.94 अंक पर बंद हुआ। कारोबार के दौरान एक समय यह 309.49 अंक टूटकर 82,653.22 पर आ गया था।

नेशनल स्टॉक एक्सचेंज (एनएसई) का सूचकांक निफ्टी 32.40 अंक यानी 0.13 प्रतिशत गिरकर 25,356.50 पर आ गया।

इस तरह कारोबारी सप्ताह का समापन गिरावट के साथ हुआ। साप्ताहिक आधार पर सेंसेक्स में 1,707.01 अंक यानी 2.01 प्रतिशत और निफ्टी में 504.35 अंक यानी 2.02



प्रतिशत का उछाल रहा। मेहता इक्विटीज लिमिटेड में वरिष्ठ उपाध्यक्ष प्रशांत तापसे ने कहा, ₹शुरुआती कारोबार में गिरावट आने के बाद बाजार ने अपने नुकसान की काफी हद तक भरपाई कर ली। एक दिन पहले बाजार में आई जबर्दस्त तेजी के बाद कारोबार एक दायरे में ही रहा। निवेशकों को अब फेडरल रिजर्व की अगले सप्ताह होने वाली बैठक के नतीजे का इंतजार रहेगा।

सेंसेक्स के समूह में शामिल कंपनियों में से अदाणी पोर्ट्स को सर्वाधिक 1.37 प्रतिशत का नुकसान उठाना पड़ा।

सरकार ने प्याज पर न्यूनतम निर्यात मूल्य को हटाया

नई दिल्ली, भाषा। सरकार ने प्याज के निर्यात के लिए पहले तय की गई न्यूनतम मूल्य सीमा (एमईपी) शुक्रवार को हटा दी। इससे अंतरराष्ट्रीय बाजार में प्याज की अधिकता के बीच भारतीय किसानों को स्थितियों का लाभ उठाने में मदद मिलेगी।

सरकार ने पहले न्यूनतम निर्यात मूल्य के तौर पर 550 डॉलर प्रति टन की सीमा तय की थी।

इसका मतलब यह था कि किसान इस दर से कम कीमत पर अपनी उपज विदेश में नहीं बेच सकते थे। विदेश व्यापार महानिदेशालय (डीजीएफटी) ने एक अधिसूचना जारी कर तत्काल प्रभाव से न्यूनतम निर्यात मूल्य को हटा दिया। यह कदम महाराष्ट्र में विधानसभा चुनाव से पहले उठाया गया है, जो प्याज का प्रमुख उत्पादक राज्य है। इस कदम से प्याज के निर्यात को बढ़ावा मिलने की संभावना है।

डीजीएफटी ने अपनी अधिसूचना में कहा, ''प्याज के निर्यात पर न्यूनतम निर्यात मूल्य की शर्त तत्काल प्रभाव से और अगले आदेश तक हटा दी गई है।''

मुद्रास्फीति कम हुई लेकिन हमें अभी पूरा करना है सफर: दास

सिंगापुर ■ भाषा/डेस्क

भारतीय रिजर्व बैंक (आरबीआई) के गवर्नर शक्तिकान्त दास ने शुक्रवार को कहा कि भारत में मुद्रास्फीति कम हुई है, लेकिन हमें अभी सफर पूरा करना है।

उपभोक्ता मूल्य सूचकांक (सीपीआई) पर आधारित भारत की खुदरा मुद्रास्फीति अगस्त में 3.65 प्रतिशत रही। यह लगातार दूसरा महीना है, जब मुद्रास्फीति चार प्रतिशत से कम रही।

सरकार ने आरबीआई को यह सुनिश्चित करने का काम सौंपा है कि मुद्रास्फीति चार प्रतिशत पर बनी रहे, जिसमें ऊपर नीचे की और दो प्रतिशत की घटबढ़ हो सकती है।

दास ने यहां ब्रेटन वुड्स कमेटी के कार्यक्रम 'फ्यूचर ऑफ फाइनेंस फोरम 2024' में अपने संबोधन के दौरान कहा,

"मुद्रास्फीति अप्रैल 2022 में अपने चरम 7.8 प्रतिशत से कम होकर चार प्रतिशत के लक्ष्य के आसपास संतोषजनक स्तर पर आ गई है, लेकिन हमें अभी भी सफर तय करना है और हम दूसरी तरफ देखने का जोखिम नहीं उठा सकते।" आरबीआई के अनुमानों से संकेत मिलता है कि मुद्रास्फीति 2023-24 में 5.4 प्रतिशत से घटकर 2024-25 में 4.5 प्रतिशत और 2025-26 में 4.1 प्रतिशत हो जाएगी।

गवर्नर ने कहा कि वैश्विक आर्थिक गतिविधि और व्यापार ने बड़े पैमाने पर नकारात्मक जोखिमों को झेला है, लेकिन मुद्रास्फीति का अंतिम पड़ाव चुनौतीपूर्ण साबित हुआ है। इससे वित्तीय स्थिरता के जोखिम भी पैदा हुए हैं।

दास ने कहा, वैश्विक मुद्रास्फीति में कमी की गति धीमी हो रही है, जिससे मौद्रिक नीति को उदार बनाने में सावधानी बरतने की आवश्यकता है। उन्होंने कहा कि केंद्रीय बैंकों को मौद्रिक नीति का प्रबंधन सोच-विचार करके करना चाहिए और सरकार को आपूर्ति पक्ष के उपायों पर ध्यान देना चाहिए।

परदेश खास

हैरिस के साथ अब और प्रेसिडेंशियल डिबेट नहीं, ट्रंप का ऐलान

वाशिंगटन ■ आईएएनएस/डेस्क

पूर्व अमेरिकी राष्ट्रपति डोनाल्ड ट्रंप ने घोषणा की है कि वह उपराष्ट्रपति कमला हैरिस के साथ अब किसी अन्य प्रेसिडेंशियल डिबेट में हिस्सा नहीं लेंगे। एक सोशल मीडिया पोस्ट में ट्रंप ने गुरुवार को दावा किया कि उन्होंने मंगलवार रात को फिलाडेल्फिया में एबीसी न्यूज द्वारा आयोजित बहस जीती है।

रिपब्लिकन उम्मीदवार ट्रंप ने हैरिस पर आरोप लगाया कि उन्होंने फॉक्स न्यूज, एनबीसी न्यूज और सीबीएस न्यूज की तरफ से बहस के निमंत्रण को स्वीकार नहीं किया। वहीं डेमोक्रेटिक उम्मीदवार

हैरिस ने गुरुवार को एक्स पर एक पोस्ट में कहा कि मतदाताओं के प्रति हमारा यह दायित्व है कि हम एक और बहस करें।

हैरिस की प्रचार टीम ने भी पहली बहस में जीत का दावा किया है। टीम की ओर से पहले जारी एक बयान के अनुसार, उपराष्ट्रपति हैरिस ने अमेरिकी लोगों के लिए महत्वपूर्ण हर मुद्दे को लेकर मंच पर अपनी पकड़ बनाए रखी।

शिन्हुआ समाचार एजेंसी की रिपोर्ट के अनुसार, बहस देखने वालों के सीएनएन सर्वे से पता चला है कि 63 प्रतिशत लोग इस बात से सहमत थे कि हैरिस ने फिलाडेल्फिया बहस में बेहतर प्रदर्शन किया। फॉक्स न्यूज के मुताबिक, पैनल में शामिल 12 मतदाताओं ने सोचा कि हैरिस ने बहस जीती, जबकि पांच का मानना था कि ट्रंप जीते। कई लोगों ने कहा कि ट्रंप को नहीं पता कि राष्ट्रपति पद की दौड़ में अपने नए प्रतिद्वंद्वी पर कैसे हमला किया जाए।

रूस ने ब्रिटिश राजनयिकों पर लगाया जासूसी का आरोप

लंदन, भाषा। ब्रिटेन ने रूस द्वारा उसके राजनयिकों के जासूसी में संलिप्त होने के आरोपों को शुक्रवार को 'पूरी तरह से निराधार' करार दिया। इससे पहले रूस ने छह ब्रिटिश राजनयिकों की मान्यता रद्द कर दी थी, जिनके बारे में कहा जाता है कि वे कुछ सप्ताह पहले ही देश छोड़ चुके हैं। विदेश, राष्ट्रमंडल और विकास कार्यालय (एफसीडीओ) ने कहा कि ब्रिटेन अपने राष्ट्रीय हितों की रक्षा को लेकर कोई कोई 'खेद नहीं' है। उसने रूस की एफएसबी सुरक्षा सेवा द्वारा लगाए गए आरोपों को भी खारिज कर दिया।

रूस द्वारा ब्रिटिश राजनयिकों की मान्यता वापस लेने यह खबर ऐसे समय में आई है जब ब्रिटिश प्रधानमंत्री सर कीर स्टॉर्मर यूक्रेन युद्ध और यूक्रेन के राष्ट्रपति वोलोदिमीर ज़ेलेंस्की द्वारा रूस के अंदर मौजूद लक्ष्यों को पश्चिमी देशों द्वारा मुहैया कराई गई मिसाइलों से हमले की अनुमति मांगने के मुद्दे पर अमेरिकी राष्ट्रपति जो बाइडन से बातचीत करने के लिए वाशिंगटन पहुंचे हैं। ने शुक्रवार को एक बयान में कहा, एफएसबी द्वारा हमारे कर्मचारियों के खिलाफ आज लगाए गए आरोप पूरी तरह से निराधार हैं। इसमें कहा गया है, रूस के अधिकारियों ने पिछले महीने रूस में छह ब्रिटिश राजनयिकों की राजनयिक मान्यता रद्द कर दी थी। यह कार्रवाई यूरोप और ब्रिटेन में रूसी सरकार द्वारा निर्देशित गतिविधियों के जवाब में ब्रिटेन सरकार द्वारा की गई कार्रवाई के बाद की गई थी। हम अपने राष्ट्रीय हितों की रक्षा के बारे में दृढ़ हैं। एफएसबी ने कहा कि छह ब्रिटिश राजनयिकों द्वारा खुफिया जानकारी एकत्र करने के संकेत मिले थे और उन्हें 'हमारे देश को रणनीतिक रूप से पराजित करने' का काम सौंपा गया था।

प्रपत्र— 'जी'
अभिरुचि की अभिव्यक्ति हेतु आमंत्रण
संचेती बिल्डटैक प्राइवेट लिमिटेड का (खुदरा और रियल एस्टेट) में परिचालन
भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए (1) के अधीन
प्रासंगिक विवरण

1.	**कॉर्पोरेट देनदार का नाम साथ में पैन/सीआईएन/एलएलपी नं.**	**संचेती बिल्डटैक प्राइवेट लिमिटेड** पैन: AACCN5776F | सीआईएन: U50103RJ1994PTC009165
2.	पंजीकृत कार्यालय का पता	13, हरि सेवा मार्ग, भीलवाड़ा, राजस्थान, भारत – 311001
3.	वेबसाइट का यूआरएल	उपलब्ध नहीं है
4.	उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं	राजस्थान के भीलवाड़ा जिले में और उसके आसपास
5.	मुख्य उत्पादों / सेवाओं की स्थापित क्षमता	उपलब्ध नहीं है
6.	मुख्य उत्पादों की मात्रा और मूल्य / पिछले वित्तीय वर्ष में बेची गई सेवाएं	उपलब्ध नहीं है
7.	कर्मचारियों / कामगार की संख्या	उपलब्ध नहीं है
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूची के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं के लिए प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध हैं	उपलब्ध विवरण ईमेल **cirp.sancheti@gmail.com** द्वारा मांगा जा सकता है
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां उपलब्ध है	पात्रता मानदंड विस्तृत अभिरुचि अभिव्यक्ति में उल्लिखित है और इसे निम्नलिखित ईमेल **cirp.sancheti@gmail.com** के माध्यम से आरपी से प्राप्त किया जा सकता है
10.	अभिरुचि की अभिव्यक्ति की प्राप्ति हेतु अंतिम तिथि	**30 सितंबर 2024 (सोमवार)**
11.	संभावित समाधान आवेदकों की अंतरिम सूची जारी करने की तिथि	**10 अक्टूबर 2024 (बृहस्पतिवार)**
12.	अंतरिम सूची के बारे में आपत्तियां प्रस्तुत करने हेतु अंतिम तिथि	**15 अक्टूबर 2024 (मंगलवार)**
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	**25 अक्टूबर 2024 (शुक्रवार)**
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजना के लिए अनुरोध जारी करने की तिथि	**30 अक्टूबर 2024 (बुधवार)**
15.	समाधान योजनाएं जमा करने की अंतिम तिथि	**29 नवंबर 2024 (शुक्रवार)**
16.	ईओआई जमा करने के लिए संसाधित ईमेल आईडी	**cirp.sancheti@gmail.com**

तिथि : 14.09.2024
स्थान : भीलवाड़ा

हस्ता / –
ऋषभ चंद लोढ़ा
पंजीकरण सं.: IBBI/IPA-001/IP-P01075/2017-18/11766
पता : ई–5, श्रमण बसंत विहार, गांधी नगर, भीलवाड़ा, राजस्थान–311001
संचेती बिल्डटैक प्राइवेट लिमिटेड के लिए